

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed On : 24.03.2015
Court : 5
Item : 113

CIVIL APPEAL NO. 2548 OF 2009
AND
INTERLOCUTORY APPLICATION NO. 2
(Application for impleadment/ intervention)

RADHEY SHYAM & ANR.

...APPELLANTS

VERSUS

CHHABI NATH & ORS.

...RESPONDENTS

OFFICE REPORT

It is submitted that the matters above mentioned were listed before the Hon'ble Court on 26.02.2015, when the Hon'ble Court pronounced the Judgment comprising Hon'ble The Chief Justice Of India, Hon'ble Mr. Justice A. K. Sikri and Hon'ble Mr. Justice Adarsh Kumar Goel and copy of the Reportable Judgment is being circulated before the Hon'ble Court for kind perusal.

It is further submitted that Mr. Vinayak Rao S. Desai applicant in person has on 04.11.2011 filed an application for impleadment/intervention and the same has been registered as I.A. No. 2, though he has mentioned 2 prayers for impleadment and intervention.

It is further submitted that intervener-in-person in Interlocutory Application No. 2 has been communicated by telephone about date of listing of the matter on 24.03.2015.

The matters alongwith application above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 23rd day of March, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Deba Prasad Mukherjee, Adv.
Mr. R.D. Upadhyay, Adv.
Mr. Vinayak Rao S. Desai, Applicant In Person
"Chaitanydham", 34 Pratapganj,
Vadodara-390002, Gujrat.

ASSISTANT REGISTRAR